

BEFORE THE NATIONAL GREEN TRIBUNAL

WESTERN ZONE BENCH PUNE

Original Application No. 15/2017

Krishana Marathe

---Applicant (s)

Versus

Union of India & Ors

---Respondents

**Affidavit on behalf of Respondent No. 3 i.e. Maharashtra
Coastal Zone Management Authority**

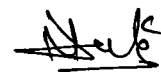
I, Narendra Devidas Toke Age 47 years, Occ. Service, Director,
Environment and Climate Change Department, Government of
Maharashtra and Member Secretary, Maharashtra Coastal Zone
Management Authority having my office at 15th Floor, New
Administrative Building Mantralaya, Mumbai filing this action

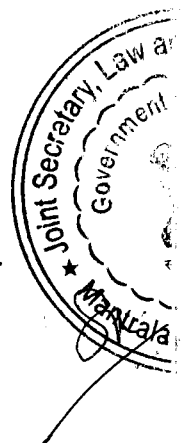


taken report on behalf of respondent No. 3 MCZMA as per the order passed by Hon'ble National Green Tribunal dated 7.10.2021 in the matter. At present the tenure of the Respondent NO. 3 i.e. MCZMA has expired on 6th July, 2021 and reconstitution of the same is under progress by the Ministry of Environment, Forest and Climate Change, New Delhi.

1. I say and submit that, Hon'ble Tribunal had passed an order dated 10.7.2020 directing to constitute a committee consisting (i) Representative of MoEF&CC, New Delhi, (ii) Representative of Central Pollution Control Board, (iii) Maharashtra Coastal Zone Management Authority, and (iv) Maharashtra Pollution Control Board and submit a joint report to Hon'ble NGT, New Delhi. In compliance of the said order, a committee was constituted vide order dated 27.08.2020 in the matter.

2. I say and submit that a committee visited the site of M/s New India Mining Corporation Pvt Ltd at village Redi, Tal: Vengurla, Dist: Sindhudurg on 20th and 21st October 2020.





The allegations of the Applicant mentioned, and Observations of the Committee are reported in the site visit report in tabulated format. A site visit report elaborately mentions the observations of the committee with respect to various issues such as alleged violations of the EIA Notification, 2006, CRZ issue, water pollution etc. A copy of the said site visit report is attached as **Exhibit A**.

3. I say and submit that with respect to CRZ issue, a committee during the site visit noted that applicant has alleged that Respondents no. 6 is operating the mines in a fragile area of 500 meters of Arabian Sea. I further say and submit that the matter of "Applicability of CRZ clearance for mining at S. No. 182 (New 10), 266 (new 11), 253 (new 12), 261 (new 25(p)), 235(p) (new 26), village Redi, Tal: Vengurla, Dist: Sindhurug" was deliberated in 82nd meeting of the Respondent No. 3 Authority held on 10.6.2013. During the discussion, the Respondent No. 3 Authority deliberated on the CRZ map in the scale 1:4000 prepared by the Institute of Remote Sensing, Chennai. It was noted that the said CRZ map shows that the site falls partly in 500 mt CRZ line from

[Signature]



HTL of seafront. The project proponent has proposed mining activities along with allied activities are beyond 500 mt CRZ line i.e. in Non CRZ area. I further say and submit that during site visit, committee noted that the MCZMA vide letter bearing no. CRZ 2012/ CR 55/ TC 4 dated 24.7.2013 granted the No Objection from the CRZ point of view to M/s New India Mining Corporation Pvt Ltd. subject to certain conditions. Copy of the minutes of the 82nd meeting of the Respondent No. 3 Authority held on 10.6.2013 along with CRZ Noc letter CRZ 2012/ CR 55/ TC 4 dated 24.7.2013 attached as **Exhibit B**

4. I say and submit that committee during site visit noted that the MCZMA while granting the CRZ NoC observed that as per the CRZ map in 1:4000 scale prepared by the Institute of Remote Sensing, Chennai, the site under reference falls partly in the 500-meter CRZ line from the seafront. MCZMA further noted that the company has proposed the mining activities beyond the 500-meter CRZ line i.e. Non CRZ area. MCZMA granted the CRZ NOC subject to the condition that no mining and allied activities should be

[Signature]

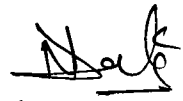


carried out in the CRZ area. All other required permission should be sought prior to work. I further say and submit that a committee during the site inspection observed that mining operations are discontinued, and mining pits are observed filled with water and surrounding by plantation.

Solemnly affirmed on this ~~25th~~ day of the November, 2021 at Mumbai.

Place: Mumbai

Date: 25/11/2021


(Narendra Devidas Toke)

Deponent

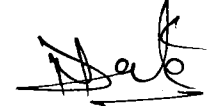
Director, Environment &CC, GoM



VERIFICATION

I, Narendra Devidas Toke, Age 47, Director, Environment & CC, GoM having my office address at 15th floor, New Administrative Building, Mantralaya, Mumbai-400 032, do hereby verify and declare that the statements made in the aforesaid Para's are true and correct to the best of my knowledge and information and I believe the same to be true and that nothing material has been concealed therefrom.

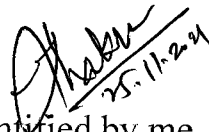
Verified at Mumbai on this ^{25th} day of the November, 2021



(Narendra Devidas Toke)

Deponent

Director, Environment & CC, GoM



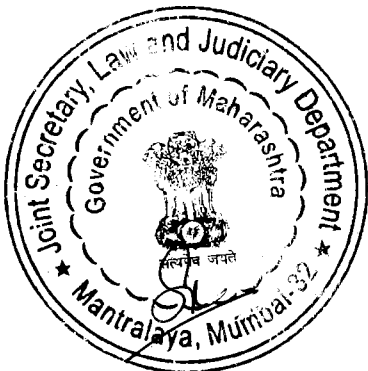
Identified by me

(Joy Shrikant Thakur)

Scientist-I

Environment & CC, GoM

SOLEMNLY AFFIRMED
BEFORE ME BY THE DEPONENT
SHRI NARENDRA DEVIDAS TOKE
TO WHOM I PERSONALLY KNOW.



Mumbai, Joint Secretary ²⁵⁻¹¹⁻²⁰²¹
Law and Judiciary Department
Dated & Oath Officer Appointed
under oaths Act, 1969

REPORT OF THE COMMITTEE TO NGT (WESTERN ZONE)
IN THE MATTER OF
Original Application no. 15/2020 (WZ)

Hon'ble National Green Tribunal, Principal Bench, New Delhi has passed orders dated 10.7.2020 in the matter of Original Application no. 15/2020 (WZ) with Original Application no. 17/2020 (WZ) Krishna Marathe & Ors. v/s Union of India &ors. Applications pertaining to alleged environmental violations by M/s New India Mining Corporations at village Redi, Tal: Vengurla, Dist: Sindhudurg.

As per the above-said order dated 10.7.2020 of Hon'ble NGT, New Delhi a Committee to be constituted consisting (i) Representative of MoEF&CC, New Delhi, (ii) Representative of Central Pollution Control Board, (iii) Maharashtra Coastal Zone Management Authority, and (iv) Maharashtra Pollution Control Board and submit a joint report to Hon'ble NGT, New Delhi. The MPCB will be the nodal agency for the compliance.

Accordingly, a committee was constituted vide order dated 27.08.2020 in the matter. Copy of the said order is attached as **Annexure-1**

Committee earlier decided to cause a joint site inspection on 07.09.2020, however, it was postponed due to the non-operation of mines due to the rainy season. Hence, it was decided to make a joint visit when mining is in operation in the first week of October 2020. In the meantime, it was decided that the Sub-Regional officer, MPCB Ratnagiri should collect water samples fortnightly of the wells, of adjacent villages of the mine for analysis purposes to produce water quality data of wells for report preparation. This was submitted before the Hon'ble NGT. Accordingly, the committee visited the site of M/s New India Mining Corporation Pvt Ltd at village Redi, Tal: Vengurla, Dist: Sindhudurg on 20th and 21st October 2020.

Following members of the committee were present for joint inspection:

- | | |
|-----------------------------|----------------------------|
| 1) Shri. Suresh Kumar Adapa | Representative MoEFCC, Gol |
| 2) Shri Shashikant Lokhande | Representative CPCB, Gol |
| 3) Shri Rupesh Mahale | Representative MCZMA, GoM |
| 4) Shri Ravindra Andhale | Representative MPCB |

On days of site visits, there were rains. The issues raised by the applicants were discussed with the representatives of M/s NIMCO and issues were verified during the site inspection by the Committee.

The allegations of the Applicant mentioned, and Observations of the Committee are tabulated as follows:

S.No.	Issues raised by the Applicant	Committee Observation
1	The applicant has alleged that Respondent No.6 company is operating mines without any statutory environmental clearance. Respondent No.6 has been carrying out its business of Iron Ore Mining in village Redi, Sindhudurg district since 1952. Operation of mining activities is in contravention of the provisions of the EIA Notification 2006	The Mine is not under operation during the site inspection. Also, as per the Directorate of Mining & Geology order dated 03.11.2015, the lease validity expired on 23.04.2020. Respondent No.6 informed that the mineral extraction operations continued up to May 2016 and operations discontinued since June 2016. Respondent No. 6 company did not obtain environmental clearance under EIA Notification, 2006. Representatives of Respondent No. 6 company informed that Respondent No.6 believed that obtaining the Environment Clearance is not mandatory as there is no enhancement in the production / Lease area. Respondent No.6 also informed that they have obtained permissions including Mining Plan. It is observed that Respondent No. 6 company had carried out the mining operations without obtaining the Environmental Clearance.
2	The applicant has alleged that Respondents no. 6 is operating the mines in a fragile area of 500 meters of Arabian Sea	Committee noted that the MCZMA vide letter bearing no. CRZ 2012/ CR 55/ TC 4 dated 24.7.2013 granted the No Objection from the CRZ point of view to M/s New India Mining Corporation Pvt Ltd. subject to certain conditions. MCZMA while granting the CRZ NoC observed that as per the CRZ map in 1:4000 scale prepared by the Institute of Remote Sensing, Chennai, the site under reference falls partly in the 500-meter CRZ line from the seafront. MCZMA further noted that the company has

		proposed the mining activities beyond the 500-meter CRZ line i.e. Non CRZ area. MCZMA granted the CRZ NOC subject to the condition that no mining and allied activities should be carried out in the CRZ area. All other required permission should be sought prior to work. Committee during the site inspection observed that mining operations are discontinued, and mining pits are observed filled with water and surrounding by plantation.
3	The applicant has alleged that management of topsoil, overburden, and other mining reject has not been done in a proper manner. The Final Mine Closure Plan (FMCP) Inspection Report bearing No: IIAH/SDG/FE-28/GOA which contains details of Inspection dated 03.10.2018 notes on multiple occasions that the dumping of topsoil, overburden, and mining reject was not done as on the permissible locations by the Respondent No.6	During the meeting dated 21.10.2020, Respondent No.6 informed that a reply has been submitted to the Indian Bureau of Mines stating that dumping was well within the approved scheme. Copy of the Show cause notice and letter submitted to IBM is attached as Annexure-2. Committee was informed by the representative of Respondent No. 6 that since June 2016 the mineral extraction activities are discontinued on the site. Further, the lease validity is expired on 23.04.2020.
	That Respondent M/s NIMCO dumped the topsoil and mining reject outside the mining lease area for which it had neither liberty nor power to do so. They dumped the mining waste material or low-grade iron ore on the beach and sea bed as well as the adjoining new S. nos 18, 17, 14, 15 (Corresponding to Old Sy. Nos. 252, 254, 256 and 257) South-East of the Redi-Port.	The representative of Respondent No.6 informed that the waste dumping was done in survey No.58 of Kanyal after obtaining permission from Chief port officer Govt of Maharashtra in the year 1974. The committee visited the old dump sites formed along the coast. It is noted that the dumping was done at the site from the year 1974. During the site inspection, local villagers informed that dumping of mine waste on the said old dump sites was stopped since the year 1990. Letter from Sarpanch of Redi village is attached as Annexure-3.

		The dumpsites were observed to be stabilized with plantation. Presently the land belongs to the Forest Department, Govt. of Maharashtra. Copy of the photograph of the display board is attached as Annexure-4.
	As per the table on page no. 62 of Progressive Mine Closure Plan submitted to the Indian Bureau of Mines (IBM) showing the year wise Reclamation plan, the Respondent M/s NIMCO accept in no uncertain terms that Waste amounting to 7,18,740 MT in the year 2014-2015 and amounting to 4,06,000 MT in the year 2015-2016 has been dumped outside the lease area. Such waste would have required 2.798 ha and 2.592 ha respectively for dumping. Since the Respondent M/s. NIMCO have themselves admitted to dumping over 11,00,000 MT of waste in an area greater than 5 ha.	As per page 47 of the mining scheme, Respondent No.6 proposed to carry out the dumping of waste outside the lease. However same was not approved in the mining scheme. Copy of the approved mining lease letter and page 47 is attached as Annexure-5. . The representative of Respondent No.6 informed that the waste quantities proposed in the Mining Plan could not be achieved. Further, the mining waste generated in the year 2014-15 is 3,13,659 MT and 1,81,739 MT in the year 2015-16. The representative also informed that this Mining waste was stored within the Mining Lease area during the alleged period and was not dumped outside the Mining lease area as the Respondent company couldn't obtain the necessary permissions from the state Govt for dumping outside the lease area. The representative of Respondent No.6 further informed that the same was reported in the Annual Return.
3	The applicant has submitted that M/s. New India Mining Company and M/s. Gogte Minerals have been the only mining company operating for more than six decades in the Sindhudurg district. In light of this, it is evident that the mining companies being referred to	Already covered in point no.2.

	by District Collector, Talathi, Sub-divisional officer and district inspector of land survey, Sindhudurg in letters regarding dumping of mining material outside the lease area are Respondent No 6. Moreover, a letter dated 18/12/1991, the District Inspector, Land Survey reported to the Collector, Sindhudurg District, that the "New India Mining Company and Gogate minerals at 21-Mouje Redi Taluka Vengurla as shown in attached plan A and B waste material is dumped and new land has been created. That the Respondent No. 6 project proponent has prepared Environment Plan Maps which clearly admits about dumping of mining waste outside the lease area.	
4	The applicant submitted that the mining lease for the Respondent M/s NIMCO is expiring on 22.04.2020 and there is still abysmal adherence to the terms of refilling and reclamation of mining pits. Applicant further submitted that it is incumbent on the Respondent M/s. NIMCO to therefore restore the lands to their original condition and carry out activities of reclamation of pits as well as compensatory afforestation or plantation of thick native forest cover on the said lands.	The representative of Respondent No.6 informed that as per page no. 64 of the approved mining scheme (dated 07.05.2014): 6.07 Ha. in the western part of the area already backfilled. An area of 5.55 ha. will be backfilled in the eastern part and reclamation of the dump will start in the year 2019-20, after the dump becomes dead. The balance part of the mined-out area will be used as a water reservoir. Copy of reclamation plan attached as Annexure-6. The Respondent No.6 informed that Final Mine Closure Plan was submitted to the Indian Bureau of Mines. However, it was not approved by the Indian Bureau due to shortcomings in the plan of Mines and the Lease period expired on 23.04.2020. Copy of refusal letter attached as Annexure-7

5	The applicant has alleged the contamination of groundwater due to unrestrained and unmonitored mining of M/s NIMCO. Groundwater is being consumed on a daily basis by the villagers located in villages nearby as there is no alternative drinking water. The Report by the District Public Health Laboratory's Report on Chemical Examination of Water for Drinking Purposes dated 18.07.18 examining the Public W/s Scheme in Redi states that the water samples as procured are 'hazy with brownish particles having turbidity more than its permissible limits of 5.0 NTO and also contains chlorides, total Hardness & Total Dissolved Solids (TDS) more than their desirable limits of 250.0 ppm, 200.0 ppm & 500.0 ppm respectively'. Furthermore, the Report by the same authority dated 4.05.18 which analyzed the tap water in Redi village, notes that that the sample contains chlorides, Total Hardness, and TDS above their desirable limits. Similar results were analyzed vide report by the same authority dated 6.06.18 which analyzed the tap water from Redi village. The contamination is caused due to mining activities which have polluted the groundwater. As is evident from the letter dated 10.06.2019 written by Office of the Village Panchayat, Redi to the Collector, Sindhudurg, that the mining activities being done in at Redi village is the direct and	Committee during the site inspection observed that there is a Water Treatment plant near to old Mine Pit (Block II). It is informed that accumulated water from the mining pits is treated in the WTP and after treatment, it is supplied to villagers for drinking purposes. After the treatment, the treated water is pumped to the overhead tank belongs to Gram Panchayat. Gram Panchayat supplies the water to the village for drinking. During the inspection, it was observed that the treated water is being analyzed on daily basis by the WTP, and records are maintained. Committee noted that the MPCB has collected the sample of open well and pit water at Village Redi. Tabulated analysis report of the same is attached as Annexure-8. Committee during the site inspection collected three water samples for portability test. 1. Shri Devi Mauli Water Treatment Plant (WTP) installed by M/s Gogte Minerals at village Redi for supply of drinking water to the villagers. 2. Tap water at a house of Redi village supplied by Water treatment plant. 3. Open well water of Shri. Mangesh Kamat, Village Kanyal, Redi situated in Survey No.33. The said samples submitted to the Public Health Laboratory, Oras, Sindhudurg, Govt. of Maharashtra on 22/10/2020 for portability test. The result of these samples is received on 18/11/2020 and the same states that all the three samples of water are potable. Copy of the report obtained from the Public Health Laboratory is attached as Annexure-9.
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unmistakable cause of water of nearby wells in the village being rendered not potable. Such is further evidenced by the Resolution passed by Village Panchayat Redi during meeting held on 31.05.2018. This is a direct indication of the culpability of the Respondent M/s NIMCO being the cause of the water being rendered non-potable for members of the village,.	
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A. Suresh Kumar

Suresh Kumar Adapa
Scientist'D' IRO,
MoEF&CC, Nagpur, Gol

Rupesh Mahale

Rupesh Mahale
Coastal Officer, MCZMA,
Environment Dept., GoM

Shashikant

Shashikant Lokhande
Scientist'E' Regional Directorate, Pune,
Central Pollution Control Board, Gol

Ravindra Andhale

Ravindra Andhale
Regional Officer,
Maharashtra Pollution Control Board

MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE, KOLHAPUR.

Tel. No. (0231) 2652952,
 2660448
 Fax No. (0231) 2652952
 E-mail: rokolhapur@mpcb.gov.in



Udyog Bhavan,
 Near Collector Office,
 Kolhapur - 416 003.
 Website: <http://mpcb.gov.in>

No. MPCB/RO/KOP/ 420

Date: 27/08/2020

Office Order

- Sub: Constitution of a committee consisting of representatives of MoEF&CC, Central Pollution Control Board, Maharashtra Coastal Zone Management Authority and Maharashtra Pollution Control Board.
- Ref: 1. Original Application No. 15/2020 (WZ) With Original Application No. 17/2020 (WZ) Krishna Marathe Applicant(s) Versus Union of India & Ors. Respondent(s) WITH Krishna Marathe & Ors. Applicant(s) Versus Union of India & Ors. Respondent(s).
 2. Order passed by Honorable Tribunal in O.A. No. 15/2020 (WZ) & 17/2020 (WZ) dated July 10, 2020.

Sir,

Shri. Krishna Marathe in his Original Application has raised the issue of violation of the Environmental Clearance condition causing huge damage to ecology and environment of the area by M/s. *Gogate Minerals* which started the business in 1952 and continuing the dumping of waste material in the Arabian Sea, creating a new land and other environmental issues.

In view of the Order passed by Honorable Tribunal in O.A. No. 15/2020 (WZ) & 17/2020 (WZ) dated July 10, 2020, following committee has been constituted.

Shri. Suresh Kumar Adapa
 Scientist'D/Jt.Director, Ministry of Environment, Forests and Climate Change
 West Central Regional Office, Ground Floor, Eastern Wing,
 New Secretariat Building-Opposite Old VCA Stadium,
 Civil Lines -Nagpur-440001.
 Email: apccfcentral-ngp-mef@gov.in
 Mobile No. 09049350409
 0712-2526828

Shri. S. Lokhande,
 Scientist E, Regional Director Office, Pune
 Central Pollution Control Board,
 Email: lokhandesl@gmail.com
 Mobile No. 09106625047

Shri. Rupesh Mahale
Coastal officer, MCZMA
15th Floor, New Administrative Building,
Environment Department,
Mantralaya, Mumbai.
Email: rupesh2connect@gmail.com
Mobile No. 08369231439

Shri. Anand Billade
Coastal officer, MCZMA
15th Floor, New Administrative Building, Environment Department,
Mantralaya, Mumbai.
Email: aanandbillade@gmail.com
Mobile No. 09766257582

Shri. Ravindra Andhale
Regional Officer, Kolhapur
Udyog Bhavan, ground floor, Maharashtra Pollution Control Board
Email: rokolhapur@mbcb.gov.in
Mobile No. 09892667704

The further course of actions to be undertaken by this committee will be determined through mutual consultation via Email and video conferencing.

This letter is issued with the approval of competent authority of the Board

Yours Faithfully

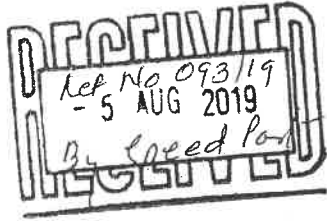
Ravindra Andhale 27/08/2020

Ravindra Andhale
Regional Officer, Kolhapur
Maharashtra Pollution Control Board

Enclosure: Order dated July 10, 2020

Copy fwc's to:

1. Shri. Suresh Kumar Adapa
Scientist'D/Jt. Director, Ministry of Environment, Forests and Climate Change
2. Shri. S. Lokhande,
Scientist E,
Regional Director Office, Pune
Central Pollution Control Board,
3. Shri. Rupesh Mahale
Coastal officer, MCZMA
4. Shri. Anand Billade
Coastal officer, MCZMA



Showcause notice
Regd/Speed Post

भारत सरकार /Government of India

खान मंत्रालय/Ministry of Mines

भारतीय खान ब्यूरो/ Indian Bureau of Mines

क्षेत्रीय खान नियंत्रक का कार्यालय/Office of the Regional Controller of Mines

Phone No.: (0832)- 2741757

Fax No. : (0832) -2741758

E-Mail : ro.goa@ibm.gov.in

File No : MAH/SDG/Fe-28/Goa/Vol-V

Opp.Old R.T.O.'s Office,

P.O. FATORDA - 403602,

Margao-GOA

Date:-26.07.2019

Mine Code:-30MSH28002.

To,

Shri Sandeep Shrivastava, Director,

M/s. New India Mining Corporation Pvt.Ltd,

"Nirmal", Central Wing, 16th Floor,

Nariman Point, Mumbai-400021.

Sub : Violation of provisions of Mineral Conservation & Development Rules, 2017 in respect of your Mauli Iron Ore Mine, over an extent of 32.83 Ha. Situated in Redi village, Sindhudurg District of Maharashtra State.

Sir,

Undersigned inspected your above mine on 03.10.2018 in presence of Shri Sanjeev kumar, Mines Manager, and violation letter of even number dated 09.10.2018 was issued for below mentioned rules of Mineral Conservation & Development Rules, 2017.

Rule	Nature of Violation observed
11(1)	a) In the approved scheme of mining there was a proposal to work b/w Co-ordinates N-200 to N-508 and E-733 to E-1096 upto -42 RL in the year 2015-16 and b/w N-240 to N-493 and E-434 to E-810 upto -30 RL during the year 2016-17. However working has been not carried out as per the proposal. b) In the approved document there was a proposal to dump b/w co-ordinates-N-450 to N-560 and E-350 to E-470 in the year 2015-16 and b/w section 38P to 36P in the year 2016-17. However dumping is not made as per the proposal. c) In the approved document there was a proposal to drill 15 boreholes in the scheme period. However lessee has drilled only 11 boreholes.
11(4)	The approved scheme of mining is expiring on 31.03.2019, However lessee has not submitted review and updation of mining plan for next period, which was suppose to submit before 180days of expiry of last approved document.
26(2)	An yearly report before 1st July of every year setting forth the extent of protective and rehabilitation work carried out as envisaged in the approved progressive mine closure plan has not been submitted for the year 2016-17 and 2017-18 so far.
28(1)	The mine is not working from may 2016 onwards. However Notice of temporary discontinuance of work in mines in form E is not submitted to this office so far.
55(1) (3)(iii)	The Mining Engineer and Geologist required under the said rule is not appointed by the lessee.

02 Your reply vide letter dated 29.11.2018 was duly considered but not found satisfactory in respect of rule 11(1) Part (a), (b) & (c), as the review of mining plan has been rejected by this office vide letter No RMP-Mech-03/MAH/GOA/2018-19, dated 22/01/2019 and therefore, rectification of these violations remain pending.

03. In this connection, it is brought to your notice that the above violations constitute an offence punishable under Rule 62 of Mineral Conservations and Development Rules, 2017.

04. The mining operations can be suspended under rule 11(2), if compliance of rule 11(1) is not found satisfactory.

05. You are, therefore, directed to show cause within a period of 30 days from the date of issue of this letter, as to why you should not be prosecuted for the above offences.

06. Please note that no further notice will be give to you in this regard.

Yours faithfully,

Kalmata.M.K
(Kalmata.M.K) 26/7/19

Senior Mining Geologist
Indian Bureau of Mines

Copy forwarded to: -

1. The Controller of Mines, SZ, Indian Bureau of Mines, Bengaluru.
2. The Director, Directorate of Geology & Mining, Govt.of Maharashtra, Khanij Bhavan, plot No-27, Shivaji Nagar, Cement Road, Nagpur-440010.

Sol
(Kalmata.M.K)

Senior Mining Geologist
Indian Bureau of Mines



NEW INDIA MINING CORPORATION PVT. LTD.

(INCORPORATED 1940)

REGD. OFFICE : "NIRMAL" CENTRAL WING, 16TH FLOOR, NARIMAN POINT, MUMBAI - 400 021. (INDIA)
Tel. : 2202 5893 / 2285 2318 • Fax : 91-22-2285 4417 Tel. : 2363 0045 / 2363 6207 • Fax : 2364 5046 • CABLE : MINIGKING
E-mail : srivasta@bom5.vsnl.net.in • Web : www.seekandsource.com/newindiamining

Date: 20/9/2019

To,
The Senior Mining Geologist,
Office of the Regional Controller of Mines,
Indian Bureau of Mines,
Opp. Old R.T.O's Office, P.O. Fatorda, Margao,
Goa - 403 602.

Sir,

Ref: 1. Violation dated 09.10.2018 bearing File no. MAH/SDG/Fe-28/Goa/
Vol- V
2. Our Response to the above violation letter dated 29.11.2018
3. Show Cause Notice dated 26.7.2019 bearing File no. MAH/SDG/Fe-
28/Goa/ Vol- V
4. Our Letter for seeking extension of time dated 4.9.2019

Sub: Violation of provisions of Mineral Conservation and Development Rules,
2017 in respect of Mauli Iron Ore Mine, over an extent of 32.83 Ha,
situated in Redi village, Sindhudurg District of Maharashtra (hereinafter
"Said Lease").

We received the afore referred Show Cause Notice on 5.8.2019. You were kind enough to grant us extension of time to file our reply to the afore referred Show Cause, for which we are highly obliged. We have noted the contents of the afore referred Show Cause Notice dated 26.7.2019 and respectfully submit as under:

1. At the outset we deny that we are in violation of the provisions of the Mineral Conservation and Development, Rules 2017. We had given a detailed response dated 29.11.2018 to the alleged violations enumerated in the violation letter dated 9.10.2018, which you acknowledged having received and perused.
2. Further to our response dated 29.11.2018, we would like to state as follows, in respect of the alleged violations referred under 11(1) by you, in the afore referred Show Cause Notice:

Violation:

- a) In the approved scheme of mining there was a proposal to work b/w Co-ordinates N-200 to N-508 and E-733 to E-1096 up to -42 RL in the year 2015-16 and b/w N-240 to N-493 and E-434 to E-810 up to -30 RL during the year 2016-17. However working has been not carried out as per the proposal.

20/9/19
प्राप्त कता
Received
भारतीय खान ब्यूरो
Indian Bureau of Mines
फातोडा, मरगाव-गोवा
Fatorda, MARGAO-GOA

Our Response:

- i) The Proposed working as per the Approved Scheme of Mining and the Actual working carried out for the year 2015 - 2016 is indicated in the chart below:

Particulars	As per Approved Scheme of Mining	As per Actual	Variance
Rejection ('000 M ³)	203	91	112
ROM ('000 Tonnes)	235	99	136
Co-ordinates	N-200 to N-508 E-733 to E-1096	N-310 to N-505 E-830 to E-1110	--
R.L.	-42m RL	-33m RL	9m RL

- ii) It is evident from the above table that in 2015-2016 actual workings were carried out and the same were within the approved co-ordinates. However there was a short fall of 360000 tonnes in handling was on account of social issues which had started surfacing again at the Said Lease.
- iii) The proposed working as per the Approved Scheme of Mining against the actual working done during the year 2016-17 is as follows:

Particulars	As per Approved Scheme of Mining	As per Actual	Variance
Rejection ('000 M ³)	373	Nil	373
ROM ('000 Tonnes)	126	4	122
Co-ordinates	N-240 to N-493 E-434 to E-810	N-310 to N-505 E-830 to E-1110	--
R.L.	-30m RL	-33m RL	3m RL

- iv) In the year 2016-2017, we carried out operations within the coordinates proposed for 2015-2016 as we had to first complete the quantity as proposed in 2015-2016 before proceeding to the coordinates as proposed in the year 2016-2017. But as, the social problems augmented beyond bounds, we were forced to stop mining activities with respect to extraction of Mineral in the Said Lease in May 2016, on account of which actual ROM handled was restricted to 4,000 tons only and rejection could not be handled at all.
- v) On 23.5.2016, we had to give Temporary Discontinuance Notice in respect of the Said Lease as we could not extract ore from the Said lease for reasons beyond our control, however, we carried out other mining activities such as dewatering, maintenance, plantation, etc. Copy of the notice of

discontinuance dated 23.5.2016 is attached herewith as Annexure 1. On account of which we were able to handle only 4000 tonnes during the period April 2016 to May 2016.

- vi) Numerous social problems were faced from 2014 due to which proposed working could not be completed. We have been receiving various complaints/ threats representation from the local community/villagers to stop our mining activities, etc., and on various occasions the villagers have intermittently stopped our mining activities on demands of compensation, employment, deployment of trucks, business opportunity, etc.
- vii) After some negotiations with the villagers, we tried to resume extraction at the Said Lease by giving notice of re-opening on 2.1.2017. Copy of the notice dated 2.1.2017 is attached herewith as Annexure 2. We made all attempts to carry out extraction activity at the Said Lease. So much so we gave notice dated 6.5.2017 to Indian Bureau of Mines Form I under Rule 47 of MCDR 2017 to sink boreholes. Copy of the Notice under Rule 47 dated 6.5.2017 is attached herewith as Annexure 3. But we could not resume extraction activity at the Said Lease.
- viii) We made several honest and serious attempts with various groups in the village to facilitate the resumption of mining activities but failed. The said groups were adamant with their unreasonable demands, on account of which in the year 2018, we had to once again temporarily discontinue mining operations at the Said Lease by giving Notice of Discontinuance in terms of 28(1) of the MCDR 2017 dated 01.11.2018. A copy of the Discontinuance Notice dated 01.11.2018 is enclosed for your ready reference as Annexure 4.
- ix) On account of extraction activity having been forcibly stopped by villagers at the Said Lease, the proposed working for the years 2015-2016 and 2016-17 as per the Approved Scheme of Mining could not be carried out though we had the bona-fide intent of doing so. However in terms of Rule 28(3), we have and will be carrying out mining activities such as de-watering & maintenance of the Said Lease.

Violation:

- b) In the approved document there was a proposal to dump b/w co-ordinates N-450 to N-560 and E-350 to E-470 in the year 2015-16 and b/w section 38P to 36P in the year 2016-17. However dumping is not made as per the proposal.

Our Response:

- i) In the year 2015-2016, we have dumped well within the boundary of Said lease and made attempts to dump as per the proposal in the Approved Scheme of Mining.

- ii) In respect of the year 2016-17, as we were forced to stop extraction activities at the Said Lease from May 2016 on account of social problems as stated at paras 2(a) (iv) to 2(a) (viii) above there has been no dumping at all. The contents of paras 2(a) (iv) to 2(a) (viii) be reproduced herein for the sake of brevity.
- iii) As stated above, on account of extraction activity having been forcibly stopped by villagers at the Said Lease, the proposed working for the year 2015-2016 and 2016-2017 as per Approved Scheme of Mining could not be carried out though we had the bona-fide intent of doing so. However in terms of Rule 28(3), we have and will be carrying out mining activities such as de-watering & maintenance of the Said Lease.

Violation:

- c) In the approved document there was a proposal to drill 15 boreholes in the scheme period. However lessee has drilled only 11 boreholes.

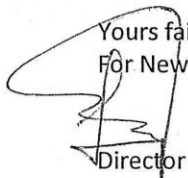
Our Response:

- i) During the scheme period 2014-19, there was a proposal for drilling 15 boreholes in the Said Lease. We have carried out 11 boreholes cumulative to 381.0 m depth.
 - ii) The balance drilling as proposed could not be carried out as extraction activities/drilling at the Said Lease was forced to be stopped from May 2016 on account of social problems (as stated at paras 2(a) (iv) to 2(a) (viii) above) which lead to issuance of Temporary Discontinuance Notice for the Said Lease on two occasion namely 23.5.2016 and on 01.11.2018.
 - iii) By giving notice of re-opening on 2.1.2017, we made all attempts to carry out extraction activity at the Said Lease. We even gave notice dated 6.5.2017 to Indian Bureau of Mines Form I under Rule 47 of MCDR 2017 to sink boreholes. Copy of the letter is already enclosed as Annexure 3 hereto.
 - iv) We made all bonafide attempts to carry out extraction activity, drilling bore holes etc. in terms of the Approved Scheme of Mining. However on account of social problems as stated at paras 2(a) (iv) to 2(a) (viii) above extraction activity nor drilling of boreholes could be carried out at the Said Lease. The contents of paras 2(a) (iv) to 2(a) (viii) be reproduced here for the sake of brevity
 - v) However in terms of Rule 28(3), we have and will be carrying out mining activities such as de-watering & maintenance of the Said Lease.
3. We had the bona-fide intent to carry out extraction activities at the Said Lease as per the Approved Scheme of Mining and made every attempt to resume extraction activities, but for social problems as stated at paras 2(a) (iv) to 2(a)(viii) above, extraction had to be stopped in May of 2016

followed by issuance of Temporary Discontinuance Notice on 23.5.2016 and 01.11.2018. It is respectfully submitted that there is no alleged violation of Rule 11(1) of the MCDR, 2017 and our intent has always been bona-fide, but the social problems stalled the activities at the Said lease.

4. In the event, we had forcefully carried out extraction/drilling of ore in the Said Lease against the will of the villagers there would be law and order situation in the area which would have led to causing grave danger to lives of the people and property. Therefore we had to discontinue extraction activities and carry out mining activities such as de-watering and maintenance of the Said Lease.
5. As regards the Review of Mining Plan being rejected vide letter No. RMP-Mech-03/MAH/GOA/2018-19 dated 22.1.2019, we would like to state that, the Review was not rejected on the grounds of the alleged violations raised in the afore referred Show Cause Notice and in any event we have filed Revision under Rule 16(5) of the Minerals (other than Atomic and Hydro Carbons Energy Minerals) Concession Rules, 2016, challenging the order dated 22.1.2019, copy of which is also served on your good office. The copy of the covering letter to the Revision application is annexed hereto as Annexure 5 for your ready reference.
6. As such we request your good office not to take any precipitatory action still the Revision is disposed off.
7. We trust the aforesaid explanations are in order. We would be glad to furnish any information or clarifications, which you may require from us.
8. In the light of the aforesaid explanations submitted and the documents produced, it is humbly submitted that no action may be taken against us pursuant to the above referred Show Cause Notice and the same be dropped.
9. We request you to kindly afford us a personal hearing to explain the aforesaid facts and our intent has always been bonafide.

Yours faithfully,
For New India Mining Corporation Pvt. Ltd.,



Director

CC to:

1. The Controller of Mines, SZ, Indian Bureau of Mines, Bengaluru.
2. The Director, Directorate of Geology & Mining, Govt. of Maharashtra, Khanij Bhavan, Plot No -27, Shivaji Nagar, Cement Road, Nagpur -440 010.



ग्रामपंचायत कार्यालय, रेडी

ता. वेंगुर्ला जि. सिंधुदुर्ग (महाराष्ट्र) फोन (०२३६६) २६८२५६

E mail – redigp07@gmail.com

जा. क्र. /७०७६/२०/२१

दिनांक – २१/१०/२०२०

प्रति,

मा. निरीक्षण समिती,

विषय – रेडी कनयाळ येथील सर्व्हे नं. ५८ व रेडी येथील सर्व्हे नं. १५ चा १ बाबत.

संदर्भ – १.राष्ट्रीय हरित लवाद मुळ ल. क्र. १५/२०२० व १७/२०२० संबंधित दिनांक

२०/१०/२०२० रोजी निरीक्षण समितीबरोबर झालेली भेट

महाशय,

वरील संदर्भित विषयानुसार आपणास कळविण्यात येते कि, आपल्या समितीशी झालेल्या चर्चेनुसार आम्ही गावातील ज्येष्ठ नागरिकांशी चर्चा केली. त्यानुसार मला मिळालेल्या माहितीप्रमाणे कनयाळ येथील सर्व्हे नं. ५८ व रेडी येथील सर्व्हे नं. १५ चा १ येथे खाणीतील माती सन १९९० पर्यंत टाकण्यात आली होती. त्यानंतर कुठल्याही कंपनीने आतापर्यंत खाणीतील मातीचा भराव कनयाळ येथील सर्व्हे नं. ५८ व रेडी येथील सर्व्हे नं. १५ चा १ येथे टाकलेला नाही. कनयाळ येथील सर्व्हे नं. ५८ व रेडी येथील सर्व्हे नं. १५ चा १ हे वनविभागाच्या मालकी हक्काचे असून त्यावर वनविभागाचा ताबा आहे.

सदरच्या खाणकामामुळे रेडी गावात कोणत्याही प्रकारचे आजार व रोगराई आजतागायत निदर्शनास आलेली नाही. सदर बाब आपल्या माहितीस्तव सादर.

महाशयांस कळावे.


सरपंच
ग्रामपंचायत रेडी
ता. वेंगुर्ला, जि. सिंधुदुर्ग

The Photographs Of Sign Boards About the Ownership And Possession of S.No. 15 and 58 Displayed by the Forest Department, Government of Maharashtra



Annexure-5

BY REGD. PARCEL

GOVERNMENT OF INDIA
MINISTRY OF MINES
INDIAN BUREAU OF MINES
OFFICE OF THE REGIONAL CONTROLLER OF MINES



P. O: Fatorda, Margao - 403 602
Tel: (C) 0832 - 2741758 (D),
2741757 (PBX)
Fax: 0832 - 2741758
Email: ro.goa@ibm.gov.in

No. MSH/MECH-58(MAH)/GOA/2013-14

Date: 07.05.2014

M/s. New India Mining Corporation Pvt. Ltd.,
'Nirmal', 16th Floor,
Nariman Point,
Mumbai - 400 021,
Maharashtra State.

Sub: Approval of Scheme of Mining with PMCP in respect of your Mauli Iron Ore Mine over an area of 32.83 Ha. situated in Redi Village, Vengurla Taluka, Sindhudurg District of Maharashtra State.

Ref : (i) Your Letter No. NIMCO/1/PR/277 dated 29.11.2013 submitting draft copy of Mining Scheme in respect of aforesaid mine.
(ii) This office letter of even no. dated 13.01.2014.
(ii) Your Letter No. NM/MD/149/4/2013-14 dated 23.04.2014 submitting five bound copies of Modified Scheme of Mining in respect of aforesaid mine.

Sirs,

In exercise of the powers conferred by sub-rule (4) of Rule 12 of the Mineral Conservation & Development Rules, 1988, I hereby approve the Scheme of Mining (including Progressive Mine Closure Plan) in respect of your aforesaid mine. This approval is subject to the following conditions:

1. This Scheme of Mining (including Progressive Mine Closure Plan) is approved without prejudice to any other laws applicable to the mine / area from time to time whether made by the Central Government, State Government or any other Authority.

SCHEME OF MINING
(Including Progressive Mine Closure Plan)



Of

MAULI IRON ORE MINE

Registration No: IBM/5364/2011

(UNDER RULE 12(2) OF MCDR 1988)

**REDI VILLAGE, VENGURLA TALUKA, SINDHUDURG DISTRICT,
MAHARASHTRA STATE**

OVER AN EXTENT OF 32.83 Ha

(NON FOREST AREA, PRIVATE LAND: 32.83 Ha)

LESSEE

**M/s. NEW INDIA MINING CORPORATION
PRIVATE LIMITED**

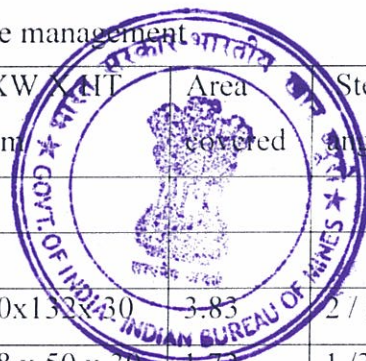
'NIRMAL', 16 TH FLOOR, NARIMAN POINT, MUMBAI-400021

**TYPE: CATEGORY "A", FULL MECHANIZED MINE
PERIOD : 2014-2015 to 2018-2019**

PREPARED BY

**A.S.CHAUHAN,
H.No.2-2-1130/25A/1,
Shivam Road, New Nallakunta,
Hyderabad - 500 044,
ANDHRA PRADESH
RQP/ HYD/ 232/2004/A
Phone: 098491 79720**

Table showing the year wise generation of waste management



Year	Waste in MT	Place of dumping	LXW X MT In m	Area covered	Step and angle
2014-2015	7,18,740	Outside lease	-		
2015-2016	4,06,000	Outside lease	-		
2016-2017	7,45,100	Within Lease	290x133x30	3.83	2 / 30 o
2017-2018	3,44,340	Within Lease	308 x 50 x 30	1.72	1 / 30 o
2018-2019	2,06,000	Within lease	310x 50 x 30	1.55	1/ 30 o
Total	24,20,180				

- 5.55 ha will be reclaimed and 1.55 ha will be bund.

6.1.1 *Physical and Chemical Characteristics of waste:*

Physical characteristic; The waste mainly consists of Intercalated Phyllitic clay, Manganiferous clay and lateritic clay. The clays are very soft in nature.

Chemical Characteristics: The samples of Phyllitic clay, Laterite and Manganiferous clay were analyzed in NABL accredited Lab and the analysis is as follows the. The analysis report is enclosed as annexure I -L

Type of material	Fe %	SiO ₂ %	Al ₂ O ₃ %
Phyllite	9.05	44.70	10.27
Laterite	25.13	15.72	21.81
Manganiferous clay	38.08	13.74	9.78

Built up of Dumps:

Table showing the year wise waste management

Year	Waste in MT	Total waste including Swell factor 10%	Area required In Ha	Location of dump
2014-2015	7,18,740	7,90,614	2.798	Outside the lease
2015-2016	4,06,000	4,46,600	2.592	Outside the lease
2016-2017	7,45,100	8,01,108	3.83	Within the lease 38P- 36 P.
2017-2018	3,44,340	3,78,774	1.72	do
2018-2019	2,06,000	2,26,600	1.55	Around 28 P- 28P1
Total	24,20,180	26,62,110	11.321	

The lessee will not carry out dumping of waste outside lease area without permissions from the concerned authority. Till permissions are obtained the lessee will dump the waste between N 450- N 560 & E 330- 470 co-ordinates. 47
 In M, Margao can be intimated as soon as permissions for dumping outside lease area are obtained. 47

The table shows the Environment Parameters commitments and compliances



Proposals as per Approved Scheme of mining	Quantities	Achieved	Reasons for shortfall	Proposal for the next Scheme period (2014-2015 to 2018-2019)
Top soil storage preservation and utilization	No top soil was proposed to be generated	No top soil was generated	Nil	No top soil will be generated
Land Reclamation	2.50 ha of mined out area was proposed to be reclaimed	6.07 ha of area was reclaimed	Nil	It is proposed to reclaim 5.55 ha in the Eastern part of the mined out area.
Waste dump Management	30, 74,439 MT was proposed to be handled. The waste was proposed to be used in the backfilling of NW corner and formation of 2 bunds	24, 23,565 MT of waste was handled during the last 5 years and was used for the formation of bund and backfilling of the area in NW part.	There was a short fall of about 6, 50,874 MT. The main reason for the shortfall is heavy rainfall in the area resulting in less work being carried out.	During the ensuing scheme period it is estimated that about 24, 20,180 MT of waste will be generated. Waste will be dumped outside the lease area for the first 2 years and then the area will be back filled by the waste generated during the next 3 years.
Afforestation	It was proposed to plant 14,150 trees in an area of 3 ha	9,549 trees were planted in an area of 3.5 Ha	4,601 trees were shortfall and the main reason is that there was no place to plant as the entire mine was under operation and there was no place.	During the Scheme period 5,000 trees will be planted in the back filled area covering an area of 2.5 ha.
Air Quality Monitoring	The air quality shall be monitored regularly and it order to proposed to control dust by taking following	All the proposed activities were carried out and the quality of air was monitored	No shortfalls	Air quality will be monitored regularly and all measures will be undertaken to control the air quality.

A RECLAMATION AND REHABILITATION:

The reclamation of mined out area will commence from the third year i.e. 2016-2017 and total reclamation of the land will be undertaken upon exhaustion of mineral and the commencement of rehabilitation may begin in 2019-2020. A part of the pit is proposed to be used as a water reservoir. The water thus stored can be used for plantation and agricultural purposes. It will also act as ground water recharge pits. After the mine is abandoned the pit will be secured by fencing. However, with regards to the following will begin in the 2014-2015.

- 1) Afforestation of backfilled area in the western side.
- 2) Securing the boundary of the area to check unauthorized entry.
- 3) Placing of caution sign boards
- 4) Basic infrastructure is provided at the mine site
- 5) Arrangement of Medical facilities

**B RECLAMATION PLAN:**

Reclamation of the mined out area by backfilling of waste generated from the mine is proposed in the area. An area of 6.07 ha in the Western part of the area is already backfilled and of which 2.5 ha will be rehabilitated by planting fruit growing trees in the ensuing scheme period of five years. An area of about 5.55 ha will be backfilled in the Eastern part of the area and reclamation of the dump will start in the year 2019-2020, after the dump becomes dead. The balance part of the mined out area will be used as a water reservoir. The water thus stored can be used for plantation and agricultural purposes. It will also act as ground water recharge pits. After the mine is abandoned the pit will be secured by fencing. The area will be temporarily used for screening purpose.

Reclamation Plan

Year	Part of the area	Area in ha	Remarks
2014-2015	-	-	-
2015-2015	-	-	-
2016-2017	Eastern part	3.83	Backfilling of the area
2017-2018	Eastern part	1.73	Backfilling of the area
2018-2019	Bund	1.55	Temporary bund for storing water.

4.2 WATER AND AIR QUALITY MANAGEMENT

The water and air quality will be managed and the quality will be maintained by taking the following measures.

- a) Drains will be made at various places to divert the rain water into the pit
- b) Pumped water will pass through series of settling tanks. This will help in the settling of the particles in the tank, some quantity of lime will be added to hasten the process.
- c) Stone wall will be constructed at various places to control the flow of water
- d) Monitoring of water sample will be done regularly.



BY REGISTERED PARCEL

भारत सरकार/Government of India

खान मंत्रालय/Ministry of Mines

भारतीय खान ब्यूरो/Indian Bureau of Mines

क्षेत्रीय खान नियंत्रक, गोवा का कार्यालय/Office of the RCOM, Goa

(आईएसओ-9001:2015)



Phone No.: (0832)-2741757
 Fax No. : (0832)-2741758
 E-mail : ro.goa@ibm.gov.in

Opp. Old R.T.O. Office,
 P.O. FATORDA, MARGAO,
 GOA-403 602.

No. FMCP/MECH-02(MAH)/GOA/2018-19

Date: 30.11.2018

To,
 Shri. Sandeep Shrivastava,
 Authorised Signatory,
 M/s. New India Mining Corpn. Pvt. Ltd.,
 "Nirmal", Central Wing,
 16th Floor, Nariman Point,
 Mumbai- 400 021.

Sub: Final Mine Closure Plan in respect of your Mauli Iron & Manganese Ore Mine for an area of 32.83 Ha., situated in Redi Village, Vengurla Taluka, Sindhudurg District of Maharashtra State submitted under Rule 24(1) of Mineral Conservation & Development Rules'2017.

Ref: (i) Your Letter No. Nil dated 10.09.2018 submitting a draft copy of Final Mine Closure Plan in respect of aforesaid mine.
 (ii) This office letter of even number dated 17.10.2018
 (iii) Your Letter No. Nil dated 31.10.2018 submitting final bound copies of Final Mine Closure Plan in respect of aforesaid mine.

Sir,

The modified final bound copies of Final Mine Closure Plan in respect of your aforesaid mine submitted vide your letter under reference at sl.no.(iii) was further examined in this office and it is still found to have the deficiencies as detailed below:-

(i) Under Geology and Exploration chapter, scrutiny comment was given to propose exploration of entire mineralized area under G-1 level and depth upto discontinuity of the ore body. This is also required as per the IBM Manual for Appraisal of Final Mine Closure Plan for leases wherein mineral exists and closure is as per the provisions of Section 8A of MMDR Amendment Act 2015. However, no such proposals are given in the final copies.

(ii) **Economic Repercussions of closure of mine and manpower retrenchments** – Manpower retrenchment, compensation, socio-economic repercussions and remedial measures consequent to the closure of mines were not described properly. Further, the representation from local community towards demands of compensations, employment etc. as furnished in para 1.4.5 are not addressed here. Reply of scrutiny at sl. no. 5 and 14 are addressed in different way.

....2/-

:: 2 ::

(iii) The lessee should ensure fencing of any excavation endangering fall of persons / cattle etc. in terms of Rule 26 of MCDR'2017. In this case the two water reservoir pits having dimensions of 420m x 230m x 36m (pit no.1) and 200m x 140m x 34m (pit no.2) are exists. However, the length of proposed fencing is only 530m. which is inadequate to ensure fencing of such pits endangering fall of persons / cattles etc. Further, fencing proposal along the road / bench is also inadequate.

Therefore by virtue of the powers conferred by Sub-Rule (2) and (3) of Rule 24 of Mineral Conservation & Development Rules, 2017, read with notification vide Letter No. T-43010/CGBM/2014 dated 11.05.2017 published in the Gazette of India Extra Ordinary No.7 dated 31.05.2017, the aforesaid Final Mine Closure Plan is **not considered fit for approval and hereby refused** in present form. Two bound copies of the Final Mine Closure Plan submitted are returned herewith.

Encl.: As Above.

Yours faithfully,

sd/-

(Dr.Y.G.Kale)

Regional Controller of Mines

✓ Copy forwarded for information and necessary action to Technical Qualified Person Shri. Victor T. Fernandes, Vittogem, P.O. Piedade, Diwar, Ilhas Goa-403403.

cccale
30/11/2018
(Dr.Y.G.Kale)

Regional Controller of Mines

Anyalysis Results of Well Water samples by MPC Board

Date 03.06.2014

Date/Parameters	Well Water of Chandrakant Raut
pH	6.41
BOD 3 days 27°C	2.8
COD	56.0
Suspended Solids	21.0
Oil & Grease	BDL
Chloride	217.0
Sulphate	15.9
Total Dissolved Solids	638.0
Dissolved oxygen	7.0
Iron	BDL
TRC	NIL
Mercury	BDL
Lead	BDL
Cadmium	BDL
Chromium+6	BDL
Total Chromium	BDL
Copper	BDL
Zinc	BDL
Nickel	BDL
Cyanide	BDL
Flouride	BDL
Phospahte	1.23
Manganses	NA
Nitrate	1.19

Date: 15-10-2019

Date/Parameters	OPEN WELL BOMBADOCHIWADI	Open well of Ramkrushna Kanyalkar at Kanyalwadi, Redi	OPEN WELL TIVREWADI
pH	7.8	7.8	7.6
BOD 3 DAYS 27°C	3	3	3
COD	8	8	8
SUSPENDED SOLIDS	10	11	10
TDS (mg/ltr)	374	104	155
IRON	BDL	BDL	BDL

Date : 19-12-2019				
Date/Parameters	Open well at Bomdojichiwadi Redi Near ZP Primary School	Open well of Ramkrushna Kanyalkar at Kanyalwadi, Redi	Open well at Tiwarewadi Redi near Datta Mandir	Well water Hudawadi Redi
pH	6.4	4.1	6.3	5.7
BOD 3 DAYS 27oC	2.4	2.4	2.4	2.4
COD	8	8	16	16
SUSPENDED SOLIDS	12	10	10	14
Chloride	135	68	83	195
sulphate	NA	NA	NA	NA
TDS (mg/ltr)	412	374	266	437
DISSOLVED OXYGEN	6.2	6.1	6	6
IRON	0.017	0.021	0.018	0.017
Conductivity	460	405	306	476

Date: 08-01-2020			
Date/Parameters	OPEN WELL BOMBADOCHIWADI	Open well of Ramkrushna Kanyalkar at Kanyalwadi, Redi	OPEN WELL TIVREWADI
pH	7.5	6.8	7.2
BOD 3 DAYS 27oC	2.4	2.2	2
COD	12	8	12
SUSPENDED SOLIDS	10	9	11
OIL AND GREASE	BDL	BDL	BDL
TDS (mg/ltr)	444	256	284
DISSOLVED OXYGEN	6	6.2	6.7
IRON	BDL	0.41	BDL
ZINC	BDL	0.016	0.002

Date: 28-07-2020				
Date/Parameters	OPEN WELL BOMBADOCHIWADI	Open well of Ramkrushna Kanyalkar at Kanyalwadi, Redi	OPEN WELL TIVREWADI	Well water Hudawadi Redi
pH	6.7	6.1	6.6	6.3
BOD 3 DAYS 27oC	3	3.2	4.6	4.2
COD	24	28	32	32
SUSPENDED SOLIDS	12	10	12	10
OIL AND GREASE	BDL	BDL	BDL	BDL
TDS (mg/ltr)	672	488	620	410
FREE AVAILABLE CHLORINE	NA	NA	NA	NA
PHOSPHATE	0.06	0.04	0.12	0.09
ZINC	BDL	BDL	BDL	BDL
IRON	0.16	0.14	0.18	0.2
DISSOLVED OXYGEN	7	6.8	6.7	7.1

Date: 15-09-2020				
Date/Parameters	OPEN WELL BOMBADOCHIWADI	Open well of Ramkrushna Kanyalkar at Kanyalwadi, Redi	OPEN WELL TIVREWADI	Well water Hudawadi Redi
pH	6.2	5.4	6	5.3
BOD 3 DAYS 27oC	2.4	2.2	2.6	2
COD	32	16	16	20
SUSPENDED SOLIDS	12	10	10	12
OIL AND GREASE	BDL	BDL	BDL	BDL
Chloride	86	23	35.5	18
Sulphate	58	8.1	22	4.6
TDS (mg/ltr)	440	148	230	110
Iron	0.72	0.64	0.68	0.83
Fluoride	0.23	0.14	0.18	0.16
Conductivity	663	217	353	159
Date: 01.10.2020				
Date/Parameters	OPEN WELL BOMBADOCHIWADI	Open well of Ramkrushna Kanyalkar at Kanyalwadi, Redi	OPEN WELL TIVREWADI	Well water Hudawadi Redi
pH	5.7	6.3	5.4	6.4
BOD 3 DAYS 27oC	2.8	2.4	2.8	2.8
COD	20	16	16	20
SUSPENDED SOLIDS	10	8	8	10
OIL AND GREASE	BDL	BDL	BDL	BDL
Chloride	29	124	26	46
TDS (mg/ltr)	578	580	480	488
Phosphate	0.11	0.14	0.08	0.1
Zinc	BDL	BDL	BDL	BDL
Iron	0.039	0.048	0.054	0.044
Dissolved Oxygen	6.7	6.8	6.8	6.5

Analysis Results of Pit Water samples by MPC Board

Date/Parameters	13.07.2011	15.12.2011	11.01.2012	02.06.2012	25.10.2013	03.06.2014	16.12.2015	15.10.2019	19.12.2019	08.01.2020
pH	8.16	8.5	7.49	7.75	7.5	6.62	8.1	7.4	6.5	7.4
BOD 3 DAYS 27oC	8.5	22	6.5	8.2	3.6	2.6	26	4	2.4	3.0
COD	48	64	48	40	20	40	80	12	12	12.0
Suspended solids	22	16	23	18	26	18	15	10	11.0	10.0
Oil & Grease	BDL	NA	NA	NA	BDL	BDL	BDL	-	-	-
Chloride	15	25	580	400	192	354	192	-	-	-
sulphate	6.19	22.44	5.3	17	18	13.18	16	-	-	-
TDS (mg/ltr)	379	316	978	602	281	480	610	505	726	115.0
Iron	-	-	-	-	1.08	BDL	-	BDL	0.01	BDL
DO	-	-	-	-	-	7.4	-	-	-	-
Mercury	-	-	-	-	-	Nil	-	-	-	-
Lead	-	-	-	-	-	BDL	-	-	-	-
Cadmium	-	-	-	-	-	BDL	-	-	-	-
Chromium+6	-	-	-	-	-	BDL	-	-	-	-
Total Chromium	-	-	-	-	-	BDL	-	-	-	-
Copper	-	-	-	-	-	BDL	-	-	-	-
Zinc	-	-	-	-	-	BDL	-	-	-	-
Nickel	-	-	-	-	-	BDL	-	-	-	-
Cyanide	-	-	-	-	-	BDL	-	-	-	-
Flouride	-	-	-	-	-	BDL	-	-	-	-
Phospahte	-	-	-	-	-	1.18	-	-	-	-
Manganese	-	-	-	-	-	BDL	-	-	-	-
Nitrate	-	-	-	-	-	1.37	-	-	-	-

महाराष्ट्र राज्य सार्वजनिक आरोग्य सेवा

संस्थ / प्रादेशिक / जिल्हा आरोग्य प्रयोगशाला, सिंधुदुर्ग दूरध्वनी क्रमांक ०२३६२
२२८९७७

पाणी नमुन्याचा सूक्ष्मजीवीय अहवाल

प्रति, Maharashtra Pollution Control Board, Regional
Office, Kolhapur.
 पाठविणाऱ्यांचे पत्र क्रमांक व दिनांक :- - २२.१०.२०२०
 प्रयोगशाला संदर्भ क्रमांक :- २०८१-२०८३
 नमुना घेतल्याचा दिनांक :- २१-१०.२०२०
 नमुना पोहचल्याचा दिनांक :- २२-१०-२०२०
 परीक्षण सुरु केल्याचा दिनांक :- २२-१०-२०२०

अ. क्र.	नमुन्याचे विवरण	परीक्षणाचे निष्कर्ष			इतर अभिप्राय
		प्रती १०० मि.ली. नमुन्यातील संभाव्य सूक्ष्मजंतूची संख्या			
		कोलीफॉर्म	थर्मोटॉलरंट कोलीफॉर्म	इ. कोलाय	
०१.	Bho Devi mauli water treatment plant (WTP) at Redi village.	०	—	—	पिंपळान येथे.
०२.	Treated water supply at Redi village.	०	—	—	
०३.	Open well water at Mangesh Kamat, Kanyul village.	०	—	—	

अभिप्राय : पिण्यास अयोग्य पाण्यावर योग्य प्रमाणात क्लोरिनची प्रक्रिया केल्यानंतर व सूक्ष्मजीवीय पुनर्तपासणीनंतर पिण्यास योग्य असल्याची खात्री झाल्यानंतरच ते पाणी पिण्यासाठी वापरता येईल.

अहवाल क्रमांक : १२/३६९/२७/१०/२०२०

मुख्य अणुजीव शास्त्रज्ञ, जि.सा.आ.प्र.शा.सिंधुदुर्ग
 आवक क्रमांक - १९१८/२०
 दिनांक दिनांक :- २९ OCT 2020

अभिप्राय त्मने कळविल्याचा दिनांक * This report is restricted only to the samples submitted to this laboratory

प्रत सादर :

* This sample is/are not collected by this laboratory.

- (१) जिल्हा आरोग्य अधिकारी, जिल्हा परिषद, जिल्हा
- (२) शल्यचिकित्सक, जिल्हा रुग्णालय, जिल्हा
- (३) गटविकास अधिकारी, पंचायत समिती

मुख्य अणुजीव शास्त्रज्ञ
 जिल्हा सार्वजनिक आरोग्य
 प्रयोगशाला सिंधुदुर्ग

State / Regional / District / Public Health Laboratory Sindhudurg

E-mail-ID :

Phone No. 02362228977

REPORT ON CHEMICAL EXAMINATION OF WATER FOR DRINKING PURPOSES

Date of Collection :- 21.10.20 Date of Receipt :- 22.10.20 Date of Examination :- 22.10.20

(All the Analytical Results are in mg./Litre except pH, Turbidity)

onwards

Sr. No.	TEST PARAMETER	(1) <u>Treated water WTP Redi Village.</u>	(2) <u>Treated water supply to Redi village</u>	(3) <u>Well water mangesh Kamat Kantal village</u>	BIS Specification 10500 : 2012 Normal Values	
					Desirable Limits	Permissible Limits
1.	Physical Appearance	<u>Clear</u>	<u>clear</u>	<u>clear</u>	—	—
2.	Odour	<u>Agreeable</u>	<u>Agreeable</u>	<u>Agreeable</u>	Agreeable	Agreeable
3.	Turbidity (as N.T.U.)	<u>0.00</u>	<u>0.00</u>	<u>0.00</u>	1.0	5.0
4.	pH Value	<u>7.72</u>	<u>7.84</u>	<u>7.16</u>	6.5 to 8.5	No relaxation
5.	Chlorides (as Cl)	<u>56.0</u>	<u>60.0</u>	<u>26.0</u>	250	1000
6.	Nitrates (as NO ₃)	<u>0.1869</u>	<u>0.1825</u>	<u>4.9190</u>	45	No relaxation
7.	Total Hardness (as CaCO ₃)	<u>30.0</u>	<u>28.0</u>	<u>24.0</u>	200	600
8.	Alkalinity (as CaCO ₃)	<u>26.0</u>	<u>30.0</u>	<u>20.0</u>	200	600
9.	Total Dissolved Solids	<u>137.0</u>	<u>136.0</u>	<u>57.8</u>	500	2000
10.	Iron (as Fe)	<u>N.D.</u>	<u>N.D.</u>	<u>N.D.</u>	<u>0.31.0</u>	No relaxation
11.	Fluoride (as F)	<u>0.1835</u>	<u>0.1950</u>	<u>0.1409</u>	1.0	1.5
12.	Other Tests (if any)	<u>—</u>	<u>—</u>	<u>—</u>		
13.						
14.						
15.						
16.						
17.						
18.						
19.						
20.						

- This report is restricted only for the Sample/s is Submitted to this Laboratory.
- This Sample/s is / are not Collected by this Laboratory.

[P.T.O.]

REMARKS

A) Sample No. (s) (1, 2, 7B) is/are potable / chemically fit for drinking purpose on the basis of analysed parameters only.

However, this / these water source/s can be used for drinking purpose only after proper treatment, disinfection and ascertaining it's bacteriological quality frequently or regularly.

B) Sample No. (s) _____ Contains _____


Chief Bacteriologist
District Public Health Laboratory
Sindhudurg

However, if there is no any other alternate source available nearby then this / these water Source/s can be used for drinking purpose only after proper treatment, disinfection and ascertaining it's bacteriological quality frequently or regularly.

C) Sample No. (s) _____ Contains _____

Hence, this / these water Source/s is / are chemically non-potable / unfit for drinking purpose on the basis of analysed parameters only.

HEALTH SERVICES

मुख्य अणुजीव शास्त्रज्ञ, जि. सा. आ. प्र. शा. सिंधुदुर्ग
आवक क्रमांक - 2013/20
दिनांक - 18 NOV 2020
Date :-

Forwarded With Compliments To : Ravindra Andhale, Regional Officer,

Maharashtra Pollution Control Board Kolhapur, Dist. Kolhapur.

With reference to letter No. : _____ Dated 22.10.20

Fees Rs. : 1800/- 5066704.

Receipt No. and Date :

MAHARASHTRA COASTAL ZONE MANAGEMENT AUTHORITY

Tel. No. : 2285 2696
 e-mail : mahamczma@gmail.com
 Website : <http://mczma.maharashtra.gov.in>

No. CRZ 2012/CR- 255 /TC-4
 Office of the -
 Maharashtra Coastal Zone Management Authority,
 Environment Department, Room No. 217(Annex),
 Mantralaya, Mumbai- 400 032.
 Date: 24.7.2013

To,
 The Director,
 New India Mining Corporation Pvt. Ltd.,
 Nirmal, Central Wing, 16th floor,
 Nariman Point,
 Mumbai – 400 021

Subject: Applicability of CRZ Clearance for mining at S. No. 182(New 10), 266 (New 11), 253 (New 12), 261 (New 25(p)), 235(p) (New 26), Village- Redi, Tal- Vengurla, Dist- Sindhudurg

Sir,

The proposal regarding “Applicability of CRZ Clearance for mining at S. No. 182(New 10), 266 (New 11), 253 (New 12), 261 (New 25(p)), 235(p) (New 26), Village- Redi, Tal- Vengurla, Dist- Sindhudurg” was considered in the 82nd meeting of the Maharashtra Coastal Zone Management Authority held on 10.6.2013.

2. The project proponent presented the proposal before the Authority. The Authority noted the followings-

- The company has granted a mining lease for Iron ore S. No. 182(New 10), 266 (New 11), 253 (New 12), 261 (New 25(p)), 235(p) (New 26), Village- Redi, Tal- Vengurla, Dist- Sindhudurg.
- It is beyond 550 meter towards landward side & 750 meter away from Kanayalwadi water tank.
- Mining activity is in operation from last 50 years.
- The area of survey No. 182(New 10), is 4.78 Ha. Survey No. 235(p) (New 26) area 20.26 Ha.
- The CRZ line is passing through the survey No. 235(p), but mining activities are beyond the CRZ line.
- Total area is 32.83 Ha. (Area out of CRZ = 22.53 Ha & Area affected by CRZ = 10.30 Ha.)
- The Maharashtra Pollution control board has issued Consent to Operate for S. No. 182(New 10), 235(p) (New 26), Village- Redi, Tal- Vengurla, Dist- Sindhudurg.
- As per Demarcation HTL for the Mauli Mines Site, Village- Redi, Tal- Vengurla, Dist- Sindhudurg, the Survey No. 182(New 10), 266 (New 11), 253 (New 12), 261 (New 25(p)), 235(p) (New 26) of Village- Redi, Tal- Vengurla, Dist- Sindhudurg is partly falls in CRZ area.
- As per Demarcation HTL for the Mauli Mines Site, submitted by Project proponent, the Screen & Crushing area, Working block No. 1 and 2 are located in non CRZ area.

3. The Authority deliberated on the CRZ map (scale 1:4000) prepared by IRS, Chennai. The said CRZ map shows that site under falls partly in 500 mt CRZ line from HTL of seafront. The proponent has proposed mining activities along with allied activities are beyond 500 mt CRZ line ie. in Non CRZ area.

4. The Authority after deliberation decided to issue No Objection from CRZ point of view to the proposal subject to following conditions-

1 

Specific Conditions:

- i. No mining and allied activities are allowed within 500 mt. CRZ line from HTL of seafront i.e. No mining and allied activities should be carried out in CRZ area.
- ii. All other required permissions from different statutory authorities should be obtained prior to commencement of work.

General Conditions:

- i. In the event of any change in the project profile, a fresh reference shall be made to the MCZMA.
- ii. The MCZMA reserves the right to revoke this NOC, if any, of the conditions stipulated are not complied with to the satisfaction of the MCZMA.
- iii. The MCZMA or any other competent authority may stipulate any additional conditions subsequently, if deemed necessary, for environmental protection, which shall be complied with.
- iv. A copy of the NOC letter shall be marked to the concerned local body/ local NGO, if any, from whom any suggestion/ representation has been received while processing the proposal.
- v. The environmental safeguard measures should be implemented in letter and spirit.
- vi. Any appeal against this CRZ NOC shall lie with the National Green Tribunal, Van Vigyan Bhavan, sector 5, R.K. Puram, New Delhi-110 022, if preferred, within 30 days as prescribed under section 16 of National Green Tribunal Act, 2010.
- vii. The NOC from CRZ point of view is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this recommendation does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. The agenda item and minutes and the copy of this NOC letter is also available on the website of MCZMA i.e. <http://mczma.maharashtra.gov.in>


Member Secretary (MCZMA)

Copy for information to:

1. **Chairperson**, Maharashtra Coastal Zone Management Authority, Mantralaya, Mumbai- 400 032
2. **Director (IA-III)**, Coastal Regulation Zone, Ministry of Environment & Forests, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi- 110 003
3. **Director**, Western Zone (Bhopal), Kendriya Paryavaran Bhavan, Link Road No. 3, Bhopal – 462 016
4. **The Collector Sindhudurg District**
5. ~~Select File (TC-4)~~

Minutes of 82nd Meeting of the Maharashtra Coastal Zone Management Authority held on 10.6.2013

Item No. 42: Applicability of CRZ Clearance for mining at S. No. 182(New 10), 266 (New 11), 253 (New 12), 261 (New 25(p)), 235(p) (New 26), Village- Redi, Tal- Vengurla, Dist- Sindhudurg

The project proponent presented the proposal before the Authority. The Authority noted the followings-

- The company has granted a mining lease for Iron ore S. No. 182(New 10), 266 (New 11), 253 (New 12), 261 (New 25(p)), 235(p) (New 26), Village- Redi, Tal- Vengurla, Dist- Sindhudurg.
- It is beyond 550 meter towards landward side & 750 meter away from Kanayalwadi water tank.
- Mining activity is in operation from last 50 years.
- The area of survey No. 182(New 10), is 4.78 Ha. Survey No. 235(p) (New 26) area 20.26 Ha.
- The CRZ line is passing through the survey No. 235(p), but mining activities are beyond the CRZ line.
- Total area is 32.83 Ha. (Area out of CRZ = 22.53 Ha & Area affected by CRZ = 10.30 Ha.)
- The Maharashtra Pollution control board has issued Consent to Operate for S. No. 182(New 10), 235(p) (New 26), Village- Redi, Tal- Vengurla, Dist- Sindhudurg.
- As per Demarcation HTL for the Mauli Mines Site, Village- Redi, Tal- Vengurla, Dist- Sindhudurg. the Survey No. 182(New 10), 266 (New 11), 253 (New 12), 261 (New 25(p)), 235(p) (New 26) of Village- Redi, Tal- Vengurla, Dist- Sindhudurg is partly falls in CRZ area.
- As per Demarcation HTL for the Mauli Mines Site, submitted by Project proponent, the Screen & Crushing area, Working block No. 1 and 2 are located in non CRZ area.

The Authority deliberated on the CRZ map (1:4000) prepared by IRS, Chennai. The said CRZ map shows that site under falls partly in 500 mt CRZ line from HTL of seafront. The proponent has proposed mining activities along with allied activities are beyond 500 mt CRZ line ie. in Non CRZ area.

The Authority after deliberation decided to issue No Objection from CRZ point of view to the proposal subject to following conditions-

1. No mining and allied activities are allowed within 500 mt. CRZ line from HTL of seafront i.e No mining and allied activities should be carried out in CRZ area.
2. All other required permissions from different statutory authorities should be obtained prior to commencement of work.

Item No. 43: Proposed Residential Hotel building on plot no.7-A, Sector No.11, CBD, Belapur, Navi Mumbai.

The matter was considered in the 77th and 81st meeting of Maharashtra Coastal Zone Management Authority (MCZMA) held on 9th October, 2012 and 26th April, 2013 wherein the Authority noted the following proposal details-

Proposal Details:	Development of Residential Hotel
Location of the Project:	Plot no.7-A, Sector No.11, CBD, Belapur,